THE MINISTERS' (ALLOWANCES, MEDICAL TREATMENT AND OTHER PRIVILEGES) Amendment Rules, 1962

SHRI B. N. DATAR: Sir, I beg to lay on the Table a copy of the Ministry of Home Affairs Notification G.S.R. No. 775, dated the 8th June, 1962, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952, publishing the Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1962. [Placed in Library. *See* No. LT-289/62.]

STATEMENT RE REPORT OF THE RISHNA-GODAVARI COMMISSION

THE MINISTER OF IRRIGATION AND POWER (HAFIZ MOHAMMAD IBRAHIM): Sir, I beg to lay on the Table a statement regarding the Report of the Krishna-Godavri Commission. *[See* Appendix XL, Annex-ure No. 12.]

STATEMENT *RE* REPORT OF THE CENTRAL ADVISORY BOARD OF ARCHAEOLOGY AND PROGRAMME THEREOF

THE MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (SHRI HUMAYUN KABIR): Sir, I beg to move:

"That in pursuance of clause (h) of paragraph 1 of the Ministry of Scientific Research and Cultural Affairs Resolution No. F. 11-7/60-C.I., dated the 30th March, 1961, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Central Advisory Board of Archaeology, in the vacancy caused by the resignation of Shri Satya-charan from the membership of the said Board."

The question was put and the motion was adopted.

MR. CHAIRMAN: I have to inform Members that the following dates have been fixed for receiving nomination* and for holding election, if necessary, to the Central Advisory Board of Archaeology: —

- 1. Number of Members One to be elected
- 2. Last date and time 8th August, 1962 for receiving nomina- (upto 3 P.M.) tions,
- 3. Last date and time for 9th August, 1962 withdrawal of candi- (upto 3 P.M.) dature
- 4. Date and time of election 10th August, 196 (Between 3 IM and 5 P.M.)
- 5. Place of election
 5. Place of election
 6. Method of election
 7. Room No. 63, First Floor, Parliament House New Delhi.
 7. Proportional re
 - presentation by means of the single transferable vote.

REFERENCE TO THE ARREST OF SHRI R. S. KHANDEKAR

SHRI CHANDRA SHEKHAR (Uttar Pradesh): Sir, I gave notice to raise a quest.bn of privilege. May I know what has happened to that notice of mine?

MR. CHAIRMAN: You may rate the question.

SHRI CHANDRA SHEKHAR: Sir, Shri R. S. Khandekar, a Member of this House, was arrested at Bhopal on the 2nd August, 1962 in connection with the Anti-tax Enhancement Campaign. He was arrested on the 2nd of August and. prosecuted and he is now undergoing imprisonment. Under the rules it is obligatory on the part of the officials there to intimate the House of his arrest. Now, it is 7th August and no intimation has been sent by the officials of Bhopal to the

469 470

471 *Reference to arrest*

House. I, therefore, think that it is a clear breach of privilege of the Member and also goes against the procedure of this House. So, I would request you to refer this matter¹ to the Committee of Privileges against the officials concerned who are guilty of not informing this House of the arrest of the honourable Member, Shri R. S. Khandekar. If you like I may quote the rules.

SHRI A. B. VAJPAYEE (Uttar Pradesh): Rules are clear.

MR. CHAIRMAN: If you know the facts, I think you will not wish me to do what you have suggested. The Superintendent of Police, Bhopal, had sent a telegram to me on August 2 intimating that Shri Khandekar had been arrested on that day for committing offence under section 188 of the Indian Penal Code. In accordance with the usual practice intimation of this was held over pending the receipt of formal communication in writing from the authorities concerned. I had asked the Secretary to write to the Madhya Pradesh Government. Now this is not necessary because I have just received' the communication. They had sent it by mistake to the Lok Saibha, it was delayed there but it has now come. The official confirmation in writing has also come. So, it will be intimated.

SHRI CHANDRA SHEKHAR: The hon. Member was arrested on the 2nd. The House assembled on the 6th, and today is the 7th. The officials there should have been more vigilant. Between Bhopal and Delhi the communication has taken five days. It is a serious lapse.

MR. CHAIRMAN: It would have been a serious matter if the police authorities had not intimated by telegram on that very day. They ha^I intimated on the 2nd. This letter was mislaid and did not come. S6, we did not intimate.

SHRI CHANDRA SHEKHAR: Sir, if you take the telegram as intimation, this intimation should have been con-

veyed to the House but that was not intimated to the House. It means that this telegram is not valid and it does not make the officials immune from the question of privileges.

472

MR. CHAIRMAN: Please sit down. I think I have explained sujiciently. ition was sent in time but we were awaiting a written confirmation as is our practice. That written intimation having not come to us we did not intimate to the Members. We find now that the intimation was mislaid and has come to our hands now. So, the fact would be intimated.

SHRI CHANDRA SHEKHAR: Sir, we want a clear ruling on the point whether a telegram is an intimation. Should we take it as an offical intimation? It is a serious matter and there should be a clear ruling of the Chair whether a telegram sent by any official to the Rajya Sabha is an official intimation. And if it is an official intimation, why should the Secretariat of the Rajya Sabha not convey the intimation to the House? Both the things cannot go together. If it is an intimation, it should have been conveyed to us. If it is not an intimation

MR. CHAIRMAN: It is an intimation which requires confirmation because anybody can send a telegram. The police authorities could not have worked more promptly. They sent an intimation on that day but the written confirmartion hid not oome. And si'ice our practice is to intimate only after the written confirmation, intimation was not given.

SHRI NIRANJAN SINGH (Madhya Pradesh): May I know, Sir, whether this letter of confirmation has been sent on the very day or afterwards?

MR. CHAIRMAN: The letter is dated 3rd August.

SHRI CHANDRA SHEKHAR: Will you kindly enquire why this letter was delayed for four days?

473 Report of *the* Scheduled *Areas*

MR. CHAIRMAN: It was addressed by the State authorities to the Speaker, Lok Sabha, where it was delayed. It, therefore, dud not oorae to us in time. I think the position is now -quite clear.

SHRI K. SANTHANAM (Madras): May we know why the police officials should be so ignorant as not to know -that they should not address it to the Speaker, Lok Sabha, but to the Chairman, Rajya Sabha?

MR. CHAIRMAN: We might make some enquiries into that ignorance.

ALLOTMENT OF TIME FOR CON IDERATION OF THE MOTION *RE* REPORT OF THE SCHEDULED AREAS AND SCHEDULED TRIBES COMMISSION

MR. CHAIRMAN: I have to inform Members that under rule 153 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted five hours for the consideration of Government motion regarding the Report of the Scheduled Areas and Scheduled Tribes Commission.

THE SPECIAL MARRIAGE (AMENDMENT) BILL, 1962

THE MINISTER OF LAW (SHRI A. K. SEN) : Sir, I beg to move for leave to introduce a Bill to amend the Special Marriage Act, 1954.

The question *was put and the motion was adopted.*

SHRI A K. SEN: Sir, I introduce the Bill

[THE DEPURY CHAIRMAN in ithe Chair]

MOTION *RE* REPORT OF THE SCHEDULED AREAS AND SCHE-DULED TRIBES COMMISSION

474

THE MINISTER *OF* HOME AFFAIRS (SHRI LAL BAHADUR): I beg to move:

"That the Report (1960-61) of the Scheduled Areas and Scheduled Tribes Commission, laid on the Table of the Rajya Sabha on the 27th November, 1961, be taken into consideration."

In presenting this Report, *my first* duty would be to thank the Dhebar Commission for preparing this valuable document. The Commission have gone deep into the various aspects of this problem and have produced an important and a valuable document. The Commission had to tour a lot and they had to put in very hard work. I should like to convey my thanks and congratulations to the Chairman of the Commission, Shri Dhebar, and also to his other colleagues for this useful contribution.

As the House is aware, the problem of the Scheduled Tribes has been constantly engaging the attention of the Government since the Constitution was framed and adopted. Still the Government were not satisfied with the actual progress made. It was in that context that the Government appointed tWo Comnyttees before the Dhebar Commission was appointed. The first was the Elwin Committee which specially dealt with the problem of the tribal blocks. The Second Committee was appointed on the suggestion of the Estimates Committee to study the problem of the Backward Communities specially. On the top of that, in pursuance of articl* 339 of the Constitution, the Government appointed the Dhebar Commission and now it is for the House to give its opinion on the recommendations made by the Commission. Our